

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 577/2025**

IN THE MATTER OF:

Jeevan Singh

...Applicant

*Versus*

State of Uttarakhand & Ors.

...Respondents

INDEX

<b>S.No.</b>	<b>Particulars</b>	<b>Pages</b>
1.	Reply on behalf of Respondent No. 5 / Nagar Panchayat, Banbasa along with affidavit	1 - 12
2.	ANNEXURE R-5/1 A true copy of Letter dated 07.11.2025 by Chief Medical Officer, Champawat to Respondent No. 5 allotting 1 Bigha land	13
3.	ANNEXURE R-5/2 True Copies of photos of trommel machine	14 - 17
4.	ANNEXURE R-5/3 True copies of photos of operational plastic compactor, compost pits, etc.	18 - 21
5.	ANNEXURE R-5/4 True copies of photos dated 08.01.2026 taken by GPS Map Camera at the land of Irrigation Department of Uttar Pradesh	22 - 23
6.	ANNEXURE R-5/5 A true copy of Receipt dated 09.12.2025 by Vishwanath Papers Pvt. Ltd. receiving RDF waste	24
7.	ANNEXURE R-5/6 A true copy of letter dated 27.12.2025 to Respondent No. 5 by its contractor	25
8.	ANNEXURE R-5/7	26

	A true copy of letter dated 05.01.2026 by Respondent No. 2	
9.	ANNEXURE R-5/8 True copies of photos of green curtain and plantation taken by GPS camera	27 - 32

Through



**(Gautam Barnwal) (Shashikant Yadav)**

Advocates for Respondent No. 5

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Email: gautam.barnwal.adv@gmail.com

Filed on: 11.02.2026

Place: New Delhi

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

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IN THE MATTER OF:

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...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 5 / NAGAR PANCHAYAT,  
BANBASA**

Respondent No. 5 above-named

Most Respectfully Showeth As Under:

1. That the applicant has sent a letter petition to this Hon'ble Tribunal. Vide order dated 24.11.2025, this Hon'ble Tribunal was pleased to treat the letter petition as OA No. 577/2025 and directed to constitute a Joint Committee *inter alia* to look into the grievance, verify the factual position and to take appropriate remedial actions. Letter of Applicant mentions certain set of grievances arising out of garbage dumping allegedly in violation of environmental laws.
2. That the Joint Committee filed its report before this Hon'ble Tribunal after visiting the site.
3. At the outset, contents of the captioned original application and report of joint committee are denied in entirety save and except the facts which are admitted hereinbelow.

**PRELIMINARY SUBMISSIONS:**

4. That the Respondent No. 5 is a relatively new Nagar Panchayat established in 2014 with 7 wards in area of 88.42 hectares. Population within the Nagar Panchayat is 6023 in accordance with the 2011 census. Respondent Nagar Panchayat collects the garbage from door to door of the residents. 40 % of waste are segregated at the source. Plastic, which comprises of about 33% of total waste, and 27% waste could not be segregated. Total generation of municipal solid waste from the seven wards is about 2.1 MT per day.
  
5. That Respondent No. 5 has established a trommel machine of 10 tons per day capacity in December 2025 in the land of Health Department. The land of Health Department has been allotted to the Respondent No. 5 on temporary basis vide letter dated 07.11.2025 of Chief Medical Officer, Champawat. The trommel machine separates the municipal solid waste, compost, biomass and industrial materials. Respondent No. 5 has its own Material Recovery Facility centre [“MRF”] which is capable for collection of 1 ton garbage everyday and has one plastic compactor within its office premise. Further, Respondent No. 5 has one fatka machine and 6 compost pits. Respondent No. 5 through its contractor collects the garbage from seven wards using 9 vehicles. Some portion of garbage was separated at the time of collection. Thereafter, the sellable and recyclable dry waste were separated by trommel machine and collected at MRF centre. The fatka machine was used for clear the garbage in plastic carry bags. The plastic compactor was used to compact the plastic garbage. The wet kitchen waste was used for preparation of compost by putting the same in compost pits. The construction and demolition (“C&D”) waste is being used to fill road pits. Respondent No. 5 has been complying with the necessary procedures / rules / directions for dumping and disposing of the garbage.

A true copy of Letter dated 07.11.2025 by Chief Medical Officer, Champawat to Respondent No. 5 allotting 1 Bigha land, is annexed herewith and marked as **ANNEXURE R-5/1**.

True Copies of photos of trommel machine are annexed herewith and marked as **ANNEXURE R-5/2**.

True copies of photos of operational plastic compactor, compost pits, etc. are being annexed herewith as **ANNEXURE R-5/3**.

6. Respondent No. 5 has entered into an agreement dated 22.06.2025 [@Pg 83 of Joint Committee Report, running Pg 140] with a contractor namely Aayushi Hygiene and Care Pvt. Ltd. for processing of legacy municipal waste through scientific processing. The agreement shows that Respondent No. 5 is committed for proper disposal of garbage.
7. That the remaining waste which could not be segregated was dumped at the land provided by the Irrigation Department of Uttar Pradesh, Banbasa. In absence of any designated site allotted to Respondent No. 5 for garbage dumping, a Plant cannot be established at the dumping site. However, recently with the help of District Magistrate, 1 Bigha land has been temporarily given to the Respondent No. 5 by the Health Department, State of Uttarakhand.
8. It is submitted that in absence of any designated site allotted to Respondent No. 5, the waste collected was being dumped at the said site. It was an interim measure till allotment of land for garbage dumping. Pursuant to order dated 24.11.2025 of this Hon'ble Tribunal, Respondent No. 5 has removed all the garbage from the said site which was dumped earlier and has stopped dumping waste there since 24.12.2025. Respondent No. 5 has

made an arrangement for dumping of garbage in its own premise. Currently, the said site is clean and clear.

True copies of photos dated 08.01.2026 taken by GPS Map Camera at the land of Irrigation Department of Uttar Pradesh, are annexed herewith and marked as **ANNEXURE R-5/4**.

9. It is submitted that the Respondents No. 1 and 2 are in the process of allotment of land for development of integrated solid waste management plan. Vide letter dated 18.07.2025 [@Pg 29 of Joint Committee Report, running Pg 50], the Managing Director, Uttarakhand Investment and Infrastructure Development Board has requested the District Magistrate, Udham Singh Nagar for allotment of land in Khatima to cater solid waste management of Banbasa, Khatima and Tanakpur in cluster model. It has come to answering respondent's knowledge that the process of land allotment in progress.

#### **REPLY TO ALLEGATIONS IN THE LETTER FILED BY APPLICANT**

10. That the contents of *first paragraph* of the letter petition are denied. It is submitted that in absence of designated site allotted to Respondent No. 5, remaining waste after segregation was kept at the said site which is owned by the Irrigation Department, UP. It is pertinent to mention that after segregation of waste, use of MRF centre, plastic compactor and compost pits, only remaining waste was kept at the site which is not a huge heap. It is denied that the said site comes under reserve forest. It is denied that polythene was dumped. Plastic compactor was used to treat polythene waste. Pursuant to order dated 24.11.2025 of this Hon'ble Tribunal, Respondent No. 5 has removed all the garbage from the said site which was kept earlier and has stopped disposing remaining waste there since 24.12.2025.

11. That the contents of second, *third and fourth paragraphs* are categorically denied. Respondent No. 5 or its contractor has never buried garbage by digging pits. Moreover, polythene was treated by the plastic compactor. Thus, no question of animals eating polythene arises. It is submitted that no tree has been targeted. It is being reiterated that Respondent No. 5 has removed all the garbage from the said site which was kept earlier and has stopped disposing remaining waste there since 24.12.2025.
12. The contents of *fifth paragraph* are vehemently denied. Respondent No. 5 has never set fire to the garbage. In summer season, some instances of fire has been reported which was controlled by the Respondent No. 5 with the help of fire brigade.
13. In reference to *sixth, seventh and eighth paragraphs*, it is submitted that Respondent No. 5 has removed all the garbage and has stopped disposing waste at the site.
14. That the contents of *nineth paragraph* are denied. It is denied that there is a collusion between officials of Respondent No. 5 and any contractor. It is also denied that dry and wet garbage are not being separated for last 6 years and polythene is being thrown in forest. Contractor has been engaged for Rs. 10 lakhs per month. Respondent No. 5 through its contractor collects the garbage from seven wards. The 40% of garbage was being separated at the time of collection. 33% which mostly consists of plastic was separated at the dumping site. Now, the sellable and recyclable dry waste are separated by trommel machine and collected at MRF centre. The plastic compactor was used to compact the plastic garbage. The wet kitchen waste was used for preparation of compost by putting the same in compost pits.

The construction and demolition (“C&D”) waste is being used to fill road pits. Respondent No. 5 has been complying with the necessary procedures / rules / directions for dumping and disposing of the garbage.

#### **REPLY TO OBSERVATIONS IN THE REPORT OF JOINT COMMITTEE**

**15.**In reference to *paragraph 3(e)* of the report by the Joint Committee, it is submitted that the Respondent No. 5 has cleared the entire waste from the said site and currently the site is garbage free. In respect of fencing, it is submitted that the boundary of site was covered from all four sides- by tin shed from three sides and by wall from one side. However, few months ago the process of waste disposal was at final stage and machines for segregation of waste was employed by the Contractor- *Aayushi Hygiene*, therefore, tin shed was removed. The dumping site was being used for dumping of remaining waste after segregation of waste. Currently, the waste is being dumped within the premises of Respondent No. 5. For Leachate Collection System / Storm water drain, Respondent No. 5 need to establish plant which could be done on a properly allotted land.

**16.**In reference to findings at *paragraph 3(f)*, it is submitted that Respondent No. 5 has removed the entire waste from the said site and currently the site is garbage free. Moreover, few instances of fire have been reported in summer season which has been controlled by the Respondent No. 5 with the help of fire brigade.

**17.**In reference to findings at *paragraph 3(g)*, it is submitted that Respondent No. 5 has removed the entire waste from the said site for now and is developing the green curtain as recommended by the Joint Committee.

- 18.**In reference to findings at *paragraph 3(i)*, it is submitted that in absence of any designated site allotted to Respondent No. 5, the waste collected was being dumped at the said site. It was an interim measure till allotment of land for garbage dumping. Pursuant to order dated 24.11.2025 of this Hon'ble Tribunal, Respondent No. 5 has removed all the garbage from the said site which was dumped earlier and has stopped dumping waste there since 24.12.2025. It is further submitted that in response to notices of Irrigation Department, UP, Respondent No. 5 has written a letter dated 10.07.2025 [@Pg 23 of Joint Committee Report, running Pg 44] requesting for cooperation of the Irrigation Department in view of the fact that process of land allotment is in progress and seeking 3 months' time for waste management.
- 19.**In reference to findings at *paragraph 3(j)*, it is submitted that the whenever fire was reported, Respondent No. 5 controlled the same with the help of fire brigade.
- 20.**In reference to findings at *paragraph 3(k)*, it is submitted that the material recovery facility and compost pits are in function. Storm water and Leachate was not accumulated at the site.
- 21.**In reference to findings at *paragraph 3(m)*, it is submitted that earlier the site was covered by tin shed. Few months ago, the process of waste disposal was at final stage and machines for segregation of waste was employed, therefore, tin shed was removed. Pursuant to recommendation 2, appropriate steps for fencing will be taken by Respondent No. 5.
- 22.**In reference to findings at *paragraph 3(o)*, it is submitted that land at Chuna Bhatta, Chand farm Road has been identified and transfer of this

land is pending and under progress for the purposes of solid waste management by Respondent No. 5.

**23.**In reference to findings at *paragraphs 3(p) and 3(q)*, it is submitted that the as per DPR the quantity of waste was 4037.13 MT. The same has been processed from the said site by the contractor engaged by Respondent No. 5 vide agreement dated 22.06.2025. The agreement dated 22.06.2025 also shows that Respondent No. 5 is committed for processing and proper disposal of garbage. After processing of waste in November 2025, after processing of legacy waste, contractor of Respondent No. 5 has supplied the RDF waste to one Vishwanath Papers Pvt. Ltd. for their use. Thereafter, Contractor addressed letter dated 27.12.2025 to Respondent No. 5 stating about the details of legacy waste. After processing, the legacy waste has been found to be 4518 MT.

A true copy of Receipt dated 09.12.2025 by Vishwanath Papers Pvt. Ltd. receiving RDF waste, is annexed herewith and marked as **ANNEXURE R-5/5**.

A true copy of letter dated 27.12.2025 to Respondent No. 5 by its contractor is annexed herewith and marked as **ANNEXURE R-5/6**.

**24.**In reference to *paragraph 3(r)*, it is submitted that the per day waste collection by Nagar Panchayat, Banbasa is 2.1 MT which is less than 5 MT per day and therefore, the authorisation under Rule 15(y) of SWM Rules, 2016 is not required. Respondent No. 5 undertakes to follow the SWM Rules as the land is allotted to it.

#### **REPLY TO RECOMMENDATIONS OF JOINT COMMITTEE**

**25.**That in reference to *recommendation 1 at paragraph 5* of the report, it is submitted that Respondent No. 5 is committed to follow the law including Solid Waste Management Rules, 2016. In the aforesaid facts and conditions,

Respondent No. 5 has tried its best to follow the SWM Rules at each stage of waste management.

26. In reference to *recommendation 2*, it is submitted that it has come to Respondent No. 5's knowledge that vide letter dated 05.01.2026, Respondent No. 2 / District Magistrate, Champawat has written to the Irrigation Department, UP for the said recommendation.

A true copy of letter dated 05.01.2026 by Respondent No. 2 is annexed herewith and marked as **ANNEXURE R-5/7**.

27. In reference to *recommendation 3*, it is submitted that vide letter dated 18.07.2025, the Managing Director, Uttarakhand Investment and Infrastructure Development Board has requested the District Magistrate, Udham Singh Nagar for allotment of land in Khatima to cater solid waste management of Banbasa, Khatima and Tanakpur in cluster model. It has come to answering respondent's knowledge that the process of land allotment in progress.

28. In reference to *recommendation 4*, it is submitted that Respondent No. 5 has a trommel machine machine of 10 TPD. Trommel machine separates the dry waste which is kept in MRF and the wet waste is being used to make compost. C&D waste and inert materials are being used to fill the road pits in the Nagar Panchayat. Respondent No. 5 is committed to follow the CPCB guidelines to dispose of RDF waste, C&D waste, inert material, bio-compost and other recyclable material.

29. In reference to *recommendation 5*, it is submitted that Respondent No. 5 has always taken steps to prevent burning at the dumping site. Whenever instances of fire have been reported, it has been controlled by Respondent

No. 5 with the help of fire brigade. Respondent No. 5 is committed to take appropriate steps in future also.

**30.**In reference to *recommendation 6*, it is submitted that plantation is under progress at 1 Bigha land of health department allotted temporarily to Respondent No. 5. At the same land, Respondent No. 5 has created a green curtain by shed and curtain. Since, the Respondent No. 5 has stopped keeping waste in the land of Irrigation Department, no step has been taken. Respondent No. 5 undertakes to take appropriate steps if this Hon'ble Tribunal directs to do so.

True copies of photos of green curtain and plantation taken by GPS camera have been annexed herewith and marked as **ANNEXURE R-5/8**.

**31.**In view of the facts and circumstances stated above, it is submitted that the captioned OA may be dismissed.

Through



**(Gautam Barnwal) (Shashikant Yadav)**

Advocates for Respondent No. 5

278, Pocket D, Mayur Vihar Phase II, New Delhi-91

(M) +91 8969011590

Email: gautam.barnwal.adv@gmail.com

Filed on: 11.02.2026

Place: New Delhi



सत्यमेव जयते



IN UK50618207780022Y

Khurseed Alam  
Stamp Vendor UK1368  
Tanakpur (Champawat)

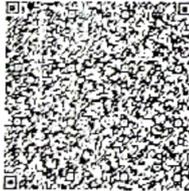
# INDIA NON JUDICIAL Government of Uttarakhand

₹10

e-Stamp

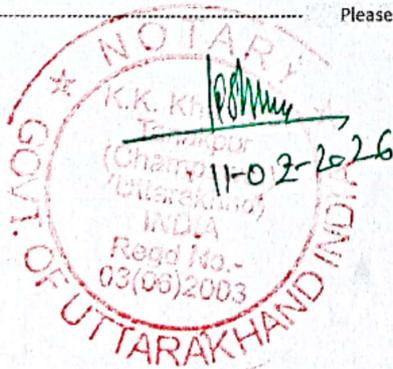
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**Purchased by** : DEEPAK CHANDRA son of VISHAN DATT BUDHLAKOTI  
**Description of Document** : Article 4 Affidavit  
**Property Description** : NA  
**Consideration Price (Rs.)** : 0  
 (Zero)  
**First Party** : DEEPAK CHANDRA son of VISHAN DATT BUDHLAKOTI  
**Second Party** : NA  
**Stamp Duty Paid By** : DEEPAK CHANDRA son of VISHAN DATT BUDHLAKOTI  
**Stamp Duty Amount(Rs.)** : 10  
 (Ten only)



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1. The authenticity of this Stamp certificate should be verified at 'www.shclitestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
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BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
OA NO. 577/2025

IN THE MATTER OF:

Jeevan Singh

...Applicant

*Versus*

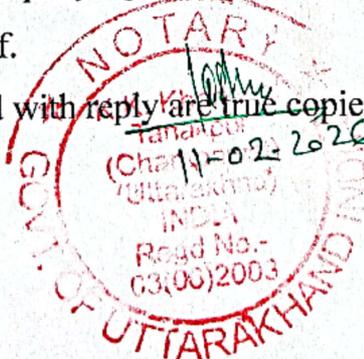
State of Uttarakhand & Ors.

...Respondents

**AFFIDAVIT**

I, Deepak Chandra, S/o Late Vishan Datt Budhlakoti, office at Ward No. 6, Meena Bazar, Banbasa, District Champawat, Uttarakhand, aged about 45 years presently at Nagar Panchayat Banbasa, do hereby solemnly affirm and declare as under:

1. That I am the Executive Officer of Respondent No. 5 and am well conversant with the facts and circumstances of this case and hence in capacity as such am competent to swear the present affidavit.
2. That the accompanying Reply has been drafted by my counsel under my instructions and the same has been read and understood by me and I say that contents of the accompanying Reply are true and correct to the best of my knowledge and belief.
3. That Annexures annexed with reply are true copies.



*[Signature]*  
DEPONENT

Identified To Deponent

**VERIFICATION:**

I, the above named deponent, do hereby verify at Banbasa on this 11<sup>th</sup> day of February, 2026 that the contents of the para 1 to 3 of the above Affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from.

Identified By T.S. Sajwan Adh. (The Contents Of The affidavit Have Been Explained And Deponent Associated To Under Same The Same)

*[Signature]*  
DEPONENT

G.K. Charkwal  
Advocate Notary  
Banbasa (Champawat)  
Uttarakhand  
11-02-2026

## ANNEXURE R-5/1

प्रेषक,

मुख्य चिकित्सा अधिकारी,  
चम्पावत।

सेवा में,

अधिकासी अभियन्ता,  
नगर पंचायत बनबसा, चम्पावत।

पत्रांक— अपशिष्ट प्रबन्धन/2025-26/ 816

दिनांक 07.11.2025

विषय— प्राथमिक स्वास्थ्य केन्द्र बनबसा में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत कूड़े के प्रबन्धन हेतु एम.आर.एफ. सेन्टर संचालन हेतु अस्थाई रूप से भूमि उपलब्ध कराये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके पत्रांक-2183/ठो.अप.प्रब./2025-26 दिनांक 09.9.2025 के क्रम में प्राथमिक स्वास्थ्य केन्द्र बनबसा में ठोस अपशिष्ट प्रबन्धन के अन्तर्गत कूड़े के प्रबन्धन हेतु एम.आर.एफ. सेन्टर संचालन हेतु अस्थाई रूप से 01 बीघा भूमि अस्थाई रूप से निम्न शर्तों के अन्तर्गत अनुमति प्रदान की जाती है।

1. भूमि या प्लान्ट प्राप्त होने पर उक्त भूमि से उक्त कूड़े का प्रबन्धन हटा दिया जायेगा।
2. उक्त कूड़े का प्रबन्धन उक्त भूमि से स्वास्थ्य केन्द्र की दूरी से लगभग 250 फीट से दूर एक किनारे पर किया जायेगा।
3. कूड़े के प्रबन्धन के स्थान पर चारों ओर चहारदीवारी की जायेगी, जिससे कि स्वास्थ्य केन्द्र पर किसी भी प्रकार की असुविधा न हो।

भवदीय,

  
मुख्य चिकित्सा अधिकारी,  
चम्पावत।

पत्रांक एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि—जिलाधिकारी, महोदय चम्पावत को सूचनार्थ प्रेषित।

  
मुख्य चिकित्सा अधिकारी,  
चम्पावत।

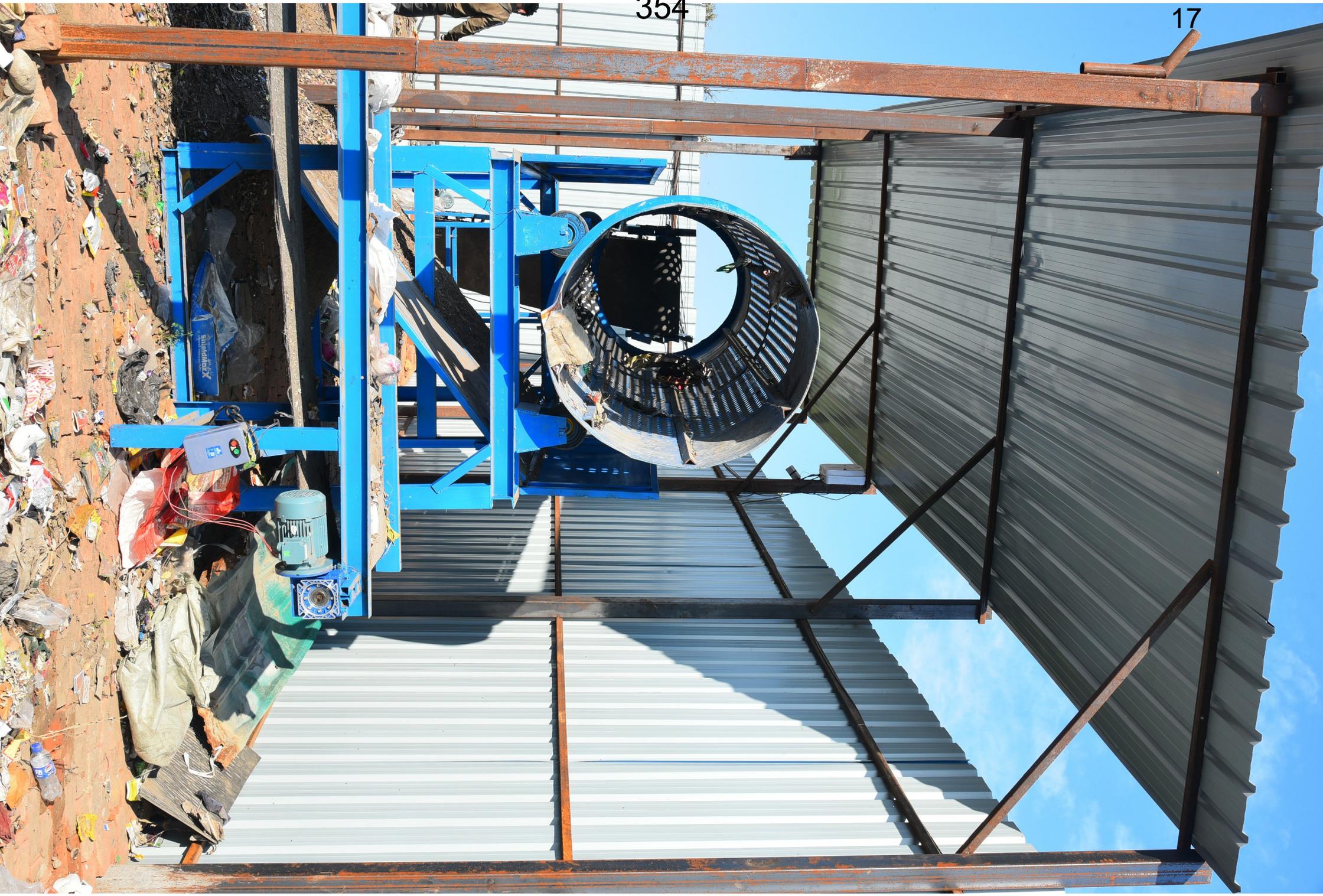






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ANNEXURE R-5/3



X3RG+PRG, Banbasa, Uttarakhand 262310, India

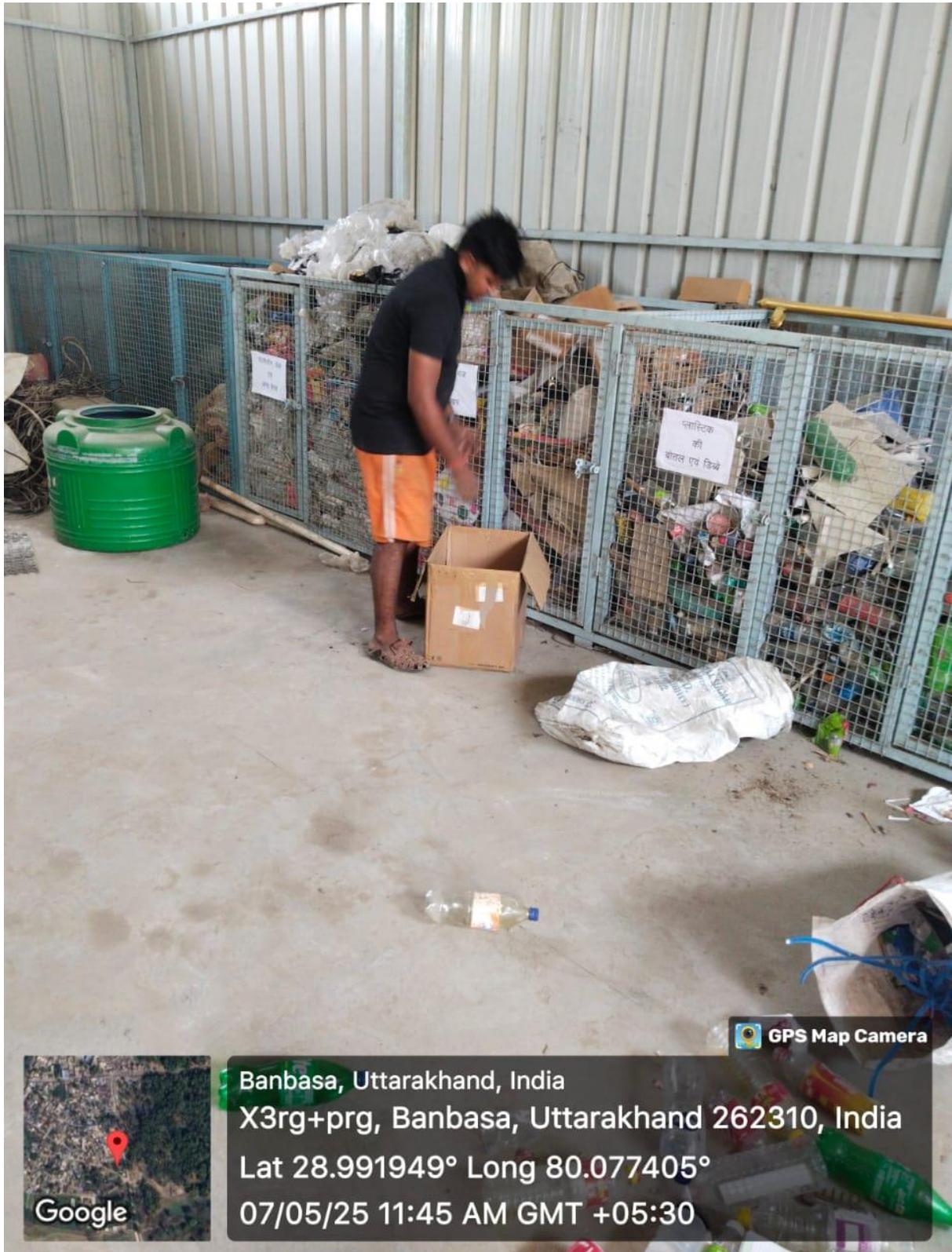
Banbasa  
Uttarakhand  
India



31°C

88°F

2025-08-23(Sat) 03:24(pm)





Google

GPS Map Camera

Banbasa, Uttarakhand, India

X3rg+prg, Banbasa, Uttarakhand 262310, India

Lat 28.991852° Long 80.076852°

13/05/25 12:00 PM GMT +05:30



ANNEXURE R-5/4







GSTIN : 05AACCV5355N1ZY

CIN No : U21098UR2007PLC032416

# VISHWANATH PAPER & BOARDS (P) LTD.

(A Himalaya Group of Company)

Formerly Known as Vishwanath Paper &amp; Boards Ltd



Works Village - Haldua Shahu, P.O - Shivrajpur Patti, Teh -Jaspur, Distt - Udham Singh Nagar (Uttarakhand)  
 Mob: 63994 00067, 63994 00069, E-mail: vishwanathpaper@yahoo.com, Web: www.vishwanathpaper.com

Ref.

Date: 09-12-2025 .....

## Receipt & Processing / Utilization Certificate

This is certify that we have received the 271.780 MT RDF (Refused derived fuel) in the month of **NOVEMBER-2025**, supplied from **Aayushi Hygiene and Care Pvt Ltd** RZ-C-93, Ground KH No.76/12, Mahavir Vihar, Sector-1, Palam, South West Delhi-110045, Despatch from : C/o Nagar Panchayat Banbasa, Uttrakhand Pin Code- 262310 **Riddhi Siddhi Contractor and Supplier** Gulshan Vihar, Jansath Road, State bank of india Almaspur, Muzaffarnagar Uttar Pradesh-251001.

This material has been co-processed / stored in our waste to energy plant **Vishwanath Papers Pvt Ltd** situated at Village Haluda Shahu, P.o. Shivrajpur Patti, Tehsil Jaspur Udham Singh Nagar, Kashipur Uttrakhand - 244712

Month	Type of Waste	Qty. Received (in Kg)
NOVEMBER-2025	Non- Recyclable Solid Waste material RDF	271.780 <u>MT</u>

For Vishwanath Papers Pvt Ltd  
 Vishwanath Paper And boards (P) LTD

Authorized Sign. Authorized Signator

## ANNEXURE R-5/6



# Aayushi Hygiene And Care Pvt. Ltd.

C-93, Mahavir Vihar, Sector-1 Dwarka, New Delhi-110045  
 Mob. : 7982602342 E-mail : aayushihygienecare2017@gmail.com  
 MSME No. DL10D0009047, ISO No. 9001:2015

Ref. No. AHY/255/25-26

Date 27-12-2025

To,  
 The Executive Officer  
 Nagar Parishad, Banbasa  
 Banbasa, Uttarakhand

Subject: Submission of details of legacy waste processing at Banbasa site

Sir,  
 This is to respectfully submit the details of the legacy waste processing carried out at the Banbasa site under the jurisdiction of Nagar Parishad, Banbasa. As per records, the BOQ quantity was 4037 metric tons, while the actual quantity processed at the site is 4518 metric tons. The material-wise details of the processed quantity are given below:

नगर पंचायत बनबसा चम्पावत (उत्तराखंड)		
BOQ QTY-4037 Mt , Processing at site Qty -4518 Mt		
Material	Processing Qty.	Percentage %
RDF	271.08	6
Soil	2936.7	65
Inert	632.52	14
C&D	542.16	12
Other	135.54	3
Total	4518.00	100.00

Total processed quantity: 4518.00 metric tons (100%)

The above processing has been carried out as per the approved methodology and guidelines.

For  
 Aayushi Hygiene and Care Pvt. Ltd.

Authorized Signatory



कार्यालय जिलाधिकारी, चम्पावत।

संख्या:- 1564 /XXIII-स्था.नि.सहा./2026

दिनांक:- 05 जनवरी, 2026

सेवा में,

अधीक्षण अभियन्ता,  
हैड वर्क्स खण्ड, शारदा नहर बरेली (उ०प्र०)।

विषय:- मा० एन०जी०टी० में योजित मूल आवेदन संख्या-577/2025 श्री जीवन सिंह बनाम् उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक-24.11.2025 के सम्बन्ध में।

उपर्युक्त विषयक मा० एन०जी०टी० में योजित मूल आवेदन संख्या-577/2025 श्री जीवन सिंह बनाम् उत्तराखण्ड राज्य एवं अन्य में पारित आदेश दिनांक-24.11.2025 का सन्दर्भ ग्रहण करने करें। मा० एन०जी०टी० में योजित मूल आवेदन संख्या-577/2025 में दिनांक-24.11.2025 में पारित आदेशों के क्रम में गठित समिति के सदस्यों द्वारा प्रश्नगत स्थल का निरीक्षण दिनांक-24.12.2025 को किया गया है। गठित समिति के सदस्यों द्वारा संयुक्त निरीक्षण आख्या के बिन्दु संख्या-5 के क्रमांक-2 में निम्नवत् अनुशंसा की गई है:-

District Administration should instruct to Irrigation Deptt. First Subdivision, Banbasa Head Works, Sharda Canal Bareilly U.P. to permit the Nagar Panchayat Banbasa regarding immediately fencing of the presence site to restrict the moment of animals at the dumping site & the developed necessary arrangment of MSW site as per Solid Waste Management Rule-2016 till allotment and development of new land.

अतः आपसे अनुरोध है कि अविलम्ब नगर पंचायत बनबसा के ठोस अपशिष्ट संग्रहण स्थल पर अपने अधीन क्षेत्र का विधिवत् तार बाड़/घेराव करें, ताकि कूड़ा प्रसंस्करण स्थल/निराकरण स्थल/संग्रहण स्थल एवं अन्य स्थलों पर किसी भी प्रकार के पशु की आवाजाही न हो।  
संलग्नक-यथोपरि।

(मनीष कुमार)  
जिलाधिकारी,  
चम्पावत।

8/1

प्रतिलिपि- निम्नांकित को सादर सूचनार्थ प्रेषित।

1. सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून।
2. आयुक्त, कुमाऊं मण्डल, नैनीताल।
3. मण्डलायुक्त, बरेली (उ०प्र०)।

जिलाधिकारी,  
चम्पावत।

8/1

ANNEXURE R-5/8







GPS Map Camera

**Bhajanpur, Uttarakhand, India** 🇮🇳  
X3rg+6jp, Bhajanpur, Uttarakhand 262310, India  
Lat 28.990875° Long 80.075423°  
Tuesday, 10/02/2026 05:43 PM GMT +05:30





